

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.2590 of 2022**

Prabhakar Kumar Singh

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

**Appearance :**

For the Petitioner/s : Mr.Pramod Mishra, Adv.

For the Respondent/s : Mr.Md. N.H. Khan, SC-1

Mr.Fazle Karim, AC to SC-1

**CORAM: HONOURABLE MR. JUSTICE MOHIT KUMAR SHAH**  
**ORAL ORDER**

3 29-11-2023

**Reg: Interlocutory Application No.01 of 2022**

1. The present I.A. has been filed for substituting the legal heirs of the deceased petitioner, who is stated to have died on 19.05.2022.

2. I.A. No.01 of 2022, being formal in nature is not opposed, hence is allowed.

3. The Registry is directed to substitute the legal heirs of the deceased petitioner in place of the deceased petitioner, whose details have been given in paragraph no.3 of the present petition.

4. List after two weeks.

**(Mohit Kumar Shah, J)**

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